

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1010/91.

Date of Judgement : 18.6.92.

- 1. Kum. Gadisetty Anjana Devi
- 2. Pachakayala Srinivasa Rao .. Applicants

Vs.

- 1. The Union of India,
Min. of Telecommunications,
Rep. by its Secretary,
New Delhi.

4. The Asst. Supdt. Tele-Traffic,
Deptal. Telegraph Office, Guntur.

- 2. The Chief General Manager,
Telecom., A.P.Circle, Abids,
Hyderabad-500001.

- 3. The Supdt., Tele. Traffic,
Deptl. Telegraph Office,
Guntur, Guntur Div. .. Respondents

Counsel for the Applicants : Shri T.Suryakaran Reddy

Counsel for the Respondents : Shri N.Bhaskara Rao, Addl.CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

[Judgement as per Hon'ble Shri R.Balasubramanian, Member(A)]

This application has been filed by Kum. Gadisetty Anjana Devi & another under section 19 of the Administrative Tribunals Act, 1985 against the Union of India, Min. of Telecommunications, Rep. by its Secretary, New Delhi & 3 others.

2. When this case was heard, Shri T.Suryakaran Reddy, appeared for the applicants stated that this case is covered by our judgement dt. 26.9.91 in O.A.No.502/91. Shri N.Bhaskara Rao, appearing for the respondents, ^{heard} The direction in O.A.No.502/9 was:

"We also direct the respondents to absorb the applicant on a regular basis in accordance with a scheme if there is one. If there is no scheme now, they shall prepare a scheme to absorb the PHCPT Attendants. This will enable such handicapped persons earn an honourable living, consistent with the policy of the Government. Such a scheme should be framed within 8 months of receipt of this order."

2)

SRP

26

3. In the present O.A. also we give the same direction.
The O.A. is accordingly disposed of with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)
Member(A).

T. Chandrasekhara Reddy

(T. Chandrasekhara Reddy)
Member(J).

Dated: 18th June, 1992.

[Signature]
Deputy Registrar(J)

(Dictated in Open Court).

- To Min. of
1. The Secretary, Union of India, Telecommunications,
New Delhi.
 2. The Chief General Manager, Telecom. A.P. Circle,
Abids, Hyderabad-1.
 3. The Superintendent, Tele. Traffic, Dept., Telegraph Office,
Guntur, Guntur Div.
 4. One copy to Mr. T. Suryakaran Reddy, Advocate,
16-11-741/D/57, Moosarambagh, Hyd-36.
 5. One copy to Mr. N. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
 6. One spare copy.
 7. One copy to Hon'ble Mr. T. Chandrasekhar Reddy, M(J)CAT. Hyd.
 8. The Asst. Supt. Tele. Traffic, Departmental, Telegraph office
pym. Guntur.

2002/2/20/1
10/6/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 18 - 6 - 1992

~~ORDER~~ / JUDGMENT

~~C.A./G.A./M.A. No.~~

in

O.A. No. 1010/91

~~T.A. No.~~

~~(W.P. No.)~~

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

24/92
5/6

Central Administrative Tribunal
DESPATCH
29 JUN 1992
HYDERABAD BENCH.